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ITEM NO.32

REGISTRAR COURT.1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Cr1) No(s).5900/2012

VINAY KUMAR JAIN

Petitioner(s)

VERSUS

KAILASH SAHKARI AVAS SAMITI LTD.& ANR Respondent(s)
(With appln(s) for stay,Amendment of Cause Title,permission
to file additional documents and office report)

WITH SLP(Cr1) NO. 407 of 2013

(With office report)

SLP(Cr1) NO. 6271 of 2012

(With office report)

SLP(Cr1) NO. 7059 of 2012

(With office report)

Date: 02/05/2013 This Petition was called on for hearing today.

For Petitioner(s)

Ms. Neha Agarwal, Adv.

Mr. E.C. Agrawala,Adv.

Ms. Purnima Bhat, Adv.

For Respondent(s)

Mr. Shakil Ahmed Syed,Adv.

UPON hearing counsel the Court made the following

O R D E R

SLP(Cr1.) Nos.5900 and 6271/2012

Deleted.

SLP(Cr1) NO. 7059 of 2012

Respondent No.1 has failed to file counter affidavit within the time granted by the Court.

Respondent No.2 is reported to be duly and properly served but none appeared nor any steps have been taken on his behalf.

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Further necessary orders to be passed as and when the other connected matters would become ready.

SLP(Cr1) NO. 407 of 2013

Service report in respect of respondent No.1 is awaited from the concerned District Court.

Reminder be issued.

Respondent No.2 is reported to be duly and properly served but none appeared nor any steps have been taken on his behalf.

List again on 15.7.2013.

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| (M.A. SAYEED)
| REGISTRAR
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